



ITEM NO.47

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 67/2025

[Arising out of impugned final judgment and order dated 31-05-2024 in CRLA No. 803/2022 passed by the High Court of Judicature at Allahabad]

SANJAY KUMAR KANAUIYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 290286/2024 - EXEMPTION FROM FILING O.T.)

Date : 12-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

Mr. Jitendra Kumar, AOR
Mr. Santosh Kumar Tiwari, Adv.
Mr. Rajesh Singh, Adv.
Mr. Ankur Mehta, Adv.
Mr. Rr Maurya, Adv.

For Respondent(s) :

Mrs. Charu Singhal, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Taking into consideration the facts and circumstances

of the present case and the period of incarceration undergone by the appellant, we are inclined to grant bail to the appellant, during the pendency of the appeal.

3. Accordingly, the appellant is granted bail, during the pendency of the appeal, to the satisfaction of the Trial Court.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR